CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 104/TT/2012

Subject: Approval under Regulation-86 for transmission tariff for (i) 400 kV D/C Mundra-Bachchau (Triple Snowbird) Transmission line along with associated Bays at Bachchau Substation (Extension) (Ant. DOCO: 1.6.2011) and 400 kV D/C Bachao-Ranchodpura TL with associated bays at Bachau and Ranchodpura S/S (Ant. DOCO 1.1.2012), 400 kV D/C Mundra-Limbdi TL (Triple Snowbird) with associated bays at Limbdi S/S (Ant. DOCO: 1.1.2012) (Notional DOCO: 1.1.2012) under ATS for Mundra (400 MW) UMPP for the period from DOCO to 31.3.2014.

Date of hearing: 2.4.2013

Coram: Dr. Pramod Deo, Chairperson Shri V.S. Verma, Member Shri M. Deena Dayalan, Member

Petitioner: Power Grid Corporation of India Limited

Respondents: Maharashtra State Electricity Distribution Co. Ltd. & 8 Ors.

Parties Present: Shri S.S. Raju, PGCIL Shri M.M. Mondal, PGCIL Shri U.K. Tyagi, PGCIL Shri T.P.S. Bawa, PSPCL

Record of Proceedings

The representative of the petitioner submitted that:-

- (a) The petition has been filed for determination of transmission tariff of two assets of ATS of MMPP, i.e. 400 kV D/C Mundra-Bachchau Transmission line along with associated Bays at Bachchau and Ranchodpura Sub-station (Asset I) and 400 kV D/C Mundra-Limbdi TL (Triple Snowbird) with associated bays at Limbdi Sub-station (Asset II);
- (b) Reply has been filed by PSPCL, AVVNL and JVVNL and the petitioner has filed its rejoinder to all the replies;
- (c) Coastal Gujarat Power Limited preponed the commissioning of generating units of Mundra UMPP and accordingly, the commissioning of ATS was also advanced to facilitate evacuation requirement. This was discussed in the Joint Committee Meeting on 5.8.2011;

- (d) As per the investment approval dated 15.10.2008, the assets were scheduled to be commissioned within 48 months, i.e. by 1.1.2012;
- (e) Asset I was commissioned on 1.10.2011. Asset II was commissioned in two parts along with associated bays on 1.12.2011 and on 1.3.2012 as per the contingency arrangement worked out to facilitate early commissioning of MUMPP.
- (f) Revised Management certificates based on the actual date of commercial operation have been submitted;
- (g) The total cost of the project is within the FR cost; and
- (h) Initial spares of more than the 2.5% of the ceiling limit as claimed may be allowed and the same may be reviewed after completion of the whole project.
- 2. The representative of PSPCL submitted that:-
 - (a) Sharing of transmission charges should be as per the POC Regulations and not as per the BPTA as prayed by the petitioner;
 - (b) Constituents of WR and NR should also be made respondents in the matter;
 - (c) Initial spares and O&M expenses should be allowed as per the 2009 Tariff Regulations; and
 - (d) The petitioner should explain the huge variation between the estimate and actual expenditure in respect of Audit & Accounts under the head "overhead".
- 3. In response, the representative of the petitioner submitted that:-
 - (a) The transmission charges shall be billed as per the POC Regulations:
 - (b) As regards the inclusion of constituents of WR and NR as respondents, it was submitted that at the time of filing the petition the beneficiaries identified in the BPTA have been made respondents. As directed by the Commission in its order dated 17.9.2012 in Petition No.199/MP/2011, the existing practice of filing of petition has been followed and copies of the petitions which have been filed after the said order are being e-mailed; and
 - (c) The reasons for the cost variation have already been explained in its rejoinder dated 1.4.2013 and the amount given under the item "Audit & Accounts" under the head 'overheads' include the IEDC.

4. The Commission reserved the order in the petition.

By the order of the Commission,

Sd/-(T. Rout) Joint Chief (Law)